

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2413/2024

(Arising out of impugned final judgment and order dated 05-02-2024 in CRLMC No. 6347/2019 passed by the High Court Of Delhi At New Delhi)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

STATE (NATIONAL CAPITAL TERRITORY OF DELHI) & ANR. Respondent(s)

(IA No.42360/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 11-03-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Mohd. Irshad, Adv.
Mr. Rajat Jain, Adv.
Mr. Karan Sharma, Adv.
Mr. Amit Bhandari, Adv.
Mr. Mehul Prasad, Adv.

For Respondent(s) Mr. Raghav Awasthi, Adv.
Mr. Mukesh Sharma, Adv.
Mr. Dinesh S.badiar, Adv.
Mr. Lohitakshashukla, Adv.
Mr. Ravi Kumar Tomar, AOR

UPON hearing the counsel, the Court made the following
O R D E R

During the course of the hearing, learned counsel for the petitioner and the respondents pray for some time.

Re-list in the week commencing 13.05.2024.

Interim order dated 26.02.2024 directing the trial court to not proceed with the trial will remain in force till the next date of hearing.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR